

DRAFT MINUTES OF THE MEETING No. 7/10 dated 13.5.2009 (held on 15.5.09) UNDER THE CHAIRMANSHIP OF Shri V.K Srivastava, Addl. DG

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The Committee first considered minutes of the ALC Meeting No.6/10 for confirmation and confirmed and adopted the same without any change.

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 7/83-ALC1/2009 MEETING DATE : 13.05.2009

1	Case No.:13/35/82-ALC1/2006	Party Name:HILLWOOD FURNITURE PRIVATE LIMITED	Meet No/Date:7/83-ALC1/2009 13.05.2009	Status:Case Approved
	HQ File :01/82/050/01173/AM07/	RLA File :10/24/040/00074/AM07/	Lic.No/Date:1010024638 19.10.2006	Defer Date:
	Decision : The Committee considered the case as per agenda and Committee decided to approve the case as per SION A-3638 RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

2	Case No.:11/36/87-ALC1/2006	Party Name:ASSOCIATE EXPORTS,	Meet No/Date:7/83-ALC1/2009 13.05.2009	Status:Case Approved
	HQ File :01/87/050/00670/AM07/	RLA File :03/94/040/00740/AM07/	Lic.No/Date:0310405802 30.10.2006	Defer Date:
	Decision : The Committee considered the case as per agenda and Committee decided to approve the case as per SION A-3638 RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

3	Case No.: 45/46/83-ALC1/2007	Party Name:KRISTALL OCEAN EXPORT PVT.LTD.,	Meet No/Date:7/83-ALC1/2009 13.05.2009	Status: Case Deferred
	HQ File :01/83/050/01853/AM08/	RLA File :03/94/040/00648/AM07/	Lic.No/Date:0310407349 09.11.2006	Defer Date:10.06.2009
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 10.6.2009			

4	Case No.: 1/23/83-ALC1/2007	Party Name:SAUDAGAR INTERNATIONAL EXPORTS	Meet No/Date:7/83-ALC1/2009 13.05.2009	Status: Case Approved
	HQ File :01/83/050/00960/AM07/	RLA File :32/24/040/00062/AM07/	Lic.No/Date:3210034300 30.11.2006	Defer Date:
	Decision : The Committee considered the case as per agenda and Committee decided to approve the case as per SION A-3638 RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

5	Case No.: 29/38/82-ALC1/2006	Party Name:MURTUZA EXPORTS,	Meet No/Date:7/83-ALC1/2009 13.05.2009	Status: Case Deferred
	HQ File :01/82/050/01428/AM07/	RLA File :24/80/040/00031/AM07/	Lic.No/Date:2410017962 12.12.2006	Defer Date:10.06.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SSi) and decided to issue reminder to TA for comments. Accordingly the case may be re-listed on 10.6.2009.			

6	Case No.: 16/47/81-ALC2/2006	Party Name:STALWART CREATIONS	Meet No/Date:7/83-ALC1/2009 13.05.2009	Status: Case Approved
	HQ File :01/81/050/00802/AM07/	RLA File :05/24/040/00870/AM07/	Lic.No/Date:0510197917 16.01.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and Committee decided to approve the case as per written comments of the DIPP forwarded vide letter No.Nil dated 12.5.2009 with 5% wastage. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

7	Case No.:57/3/83-ALC1/2008	Party Name:KEDIA LUMBERS	Meet No/Date:7/83-ALC1/2009 13.05.2009	Status:Case Deferred
	HQ File :01/83/050/00063/AM09/	RLA File :24/80/040/00041/AM07/	Lic.No/Date:2410018602 15.03.2007	Defer Date:10.06.2009
	Decision : The Committee considered the case as per agenda. RLA, Rajkot vide letter dated 20.4.09 addressed to Office of Development Commissioner, KASEZ Gandhidham and copy endorsed to this office intimated that due to change in territorial jurisdiction was file transferred to Office of Development Commissioner, KASEZ Gandhidham. Reminder to the firm was issued on 11.5.2009 to sent hard copy of the application by 22.5.2009. Accordingly the case may be relisted on 10.6.09.			

8	Case No.:50/16/83-ALC1/2007	Party Name:HILLWOOD FURNITURE PRIVATE LIMITED	Meet No/Date:7/83-ALC1/2009 13.05.2009	Status:Case Approved
	HQ File :01/83/050/00519/AM08/	RLA File :10/24/040/00049/AM08/	Lic.No/Date:1010026736 14.06.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and Committee decided to approve the case as per SION A-3638 RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

9	Case No.:825/24/83-ALC1/2007	Party Name:Indokem Ltd, (Formerly Known as Khatau Junker Ltd,) Mumbai	Meet No/Date:7/83-ALC1/2009 13.05.2009	Status:Case Deferred
	HQ File :01/83/050/00812/AM08/	RLA File :03/94/040/00332/AM08/	Lic.No/Date:0310436247 16.07.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to request the firm/RLA to provide to complete set of Hard copy of the application with in 2 weeks time. Accordingly the case may be re-listed on 27.5.2009			

10	Case No.:826/24/83-ALC1/2007	Party Name:Indokem Ltd, (Formerly Known as Khatau Junker Ltd,) Mumbai	Meet No/Date:7/83-ALC1/2009 13.05.2009	Status:Case Deferred
	HQ File :01/83/050/00813/AM08/	RLA File :03/94/040/00350/AM08/	Lic.No/Date:0310436256 16.07.2007	Defer Date:

Decision : The Committee considered the case as per agenda and decided to request the firm/RLA to provide to complete set of Hard copy of the application with in 2 weeks time. Accordingly the case may be re-listed on 27.5.2009

11	Case No.:951/24/83-ALC1/2007	Party Name:GEMWOOD A DIVISION OF GMD INTERNATIONAL	Meet No/Date:7/83-ALC1/2009 13.05.2009	Status:Case Approved
	HQ File :01/83/050/00967/AM08/	RLA File :10/24/040/00098/AM08/	Lic.No/Date:1010027139 16.08.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and Committee decided to approve the case as per SION A-3638 RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

12	Case No.:47/25/83-ALC1/2007	Party Name:PATEL WOOD SYNDICATE	Meet No/Date:7/83-ALC1/2009 13.05.2009	Status:Case Approved
	HQ File :01/83/050/01072/AM08/	RLA File :03/95/040/00491/AM08/	Lic.No/Date:0310441008 28.08.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and Committee decided to approve the case as per SION A-3638 RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

13	Case No.:36/6/83-ALC1/2008	Party Name:H.K.FINECHEM LIMITED	Meet No/Date:7/83-ALC1/2009 13.05.2009	Status:Case Deferred
	HQ File :01/83/050/00146/AM09/	RLA File :08/24/040/00149/AM08/	Lic.No/Date:0810067303 21.09.2007	Defer Date:10.06.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the PI Division. Accordingly the case may be re-listed on 10.6.2009.			

14	Case No.:36/29/83-ALC1/2007	Party Name:PRATIK PANELS LTD.,	Meet No/Date:7/83-ALC1/2009 13.05.2009	Status:Case Approved
	HQ File :01/83/050/01301/AM08/	RLA File :03/95/040/00659/AM08/	Lic.No/Date:0310445369 05.10.2007	Defer Date:

Decision :The Committee considered the case as per agenda and Committee decided to approve the case as per SION A-3638

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

15	Case No.: 168/46/83-ALC1/2007	Party Name:MULCHAND M. ZAVERI	Meet No/Date:7/83-ALC1/2009 13.05.2009	Status: Case Deferred
	HQ File :01/83/050/01976/AM08/	RLA File :08/24/040/00167/AM08/	Lic.No/Date:0810067661 09.10.2007	Defer Date:10.06.2009
	Decision : The Committee considered the case as per agenda and decided to write to NIC for data and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 10.6.2009			

16	Case No.: 101/29/83-ALC1/2007	Party Name:ASSOCIATE EXPORTS,	Meet No/Date:7/83-ALC1/2009 13.05.2009	Status: Case Approved
	HQ File :01/83/050/01366/AM08/	RLA File :03/94/040/00714/AM08/	Lic.No/Date:0310446342 15.10.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and Committee decided to approve the case as per SION A-3638 RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

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Case No.: 2/9/83-ALC1/2008	Party Name:UNIVERSAL OLEORESINS	Meet No/Date:7/83-ALC1/2009 13.05.2009	Status : Case Approved						
HQ File :01/83/050/00174/AM09/	RLA File :10/24/040/00129/AM08/	Lic.No/Date:1010027923 16.11.2007	Defer Date:						
Decision : The Committee considered the case as per agenda. The representative of Spices Board present in the meeting and on the basis of written comments Letter No.MD/AL/05(03)/2007 dt. 20.2.2008 offered by them that the weighted average yield comes to 9.83% whereas the firm has applied at 13% yield, the Committee decided to approve the case at 13% yield as under:- <u>Export Item</u> <table><tr><th>S.No.</th><th>Description of Item</th><th>Quantity</th></tr><tr><td>1.</td><td>Black Pepper Oleoresins</td><td>1430.000 Kg</td></tr></table>				S.No.	Description of Item	Quantity	1.	Black Pepper Oleoresins	1430.000 Kg
S.No.	Description of Item	Quantity							
1.	Black Pepper Oleoresins	1430.000 Kg							

2.	Black Pepper Oleoresins	275.000 Kg
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Import Item

S.No.	Description of Item	Quantity
1.	Light Black Pepper (Light Berries)	11000.000 Kg

This decision is applicable for this licence only.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

18	Case No.: 4/39/83-ALC1/2007	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:7/83-ALC1/2009 13.05.2009	Status: Case Rejected
	HQ File :01/83/050/01583/AM08/	RLA File :03/95/040/00741/AM08/	Lic.No/Date:0310450752 20.11.2007	Defer Date:
	Decision : The Committee considered the case as per agenda. The representative of Deptt. of C&PC (PC. Div.) present in the meeting stated that the firm has not given reply to information called for vide letter No..46011/90/2007-PC.II dated 25/3/09. The Committee decided to reject the case. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

19	Case No.: 15/51/83-ALC1/2007	Party Name:NGP Industries Ltd, N. Delhi	Meet No/Date:7/83-ALC1/2009 13.05.2009	Status: Case Deferred
	HQ File :01/83/050/02049/AM08/	RLA File :05/24/040/00710/AM08/	Lic.No/Date:0510213514 13.12.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 27.5.2009.			

20	Case No.: 34/51/83-ALC1/2007	Party Name:AKSH OPTI-FIBRE LTD.	Meet No/Date:7/83-ALC1/2009 13.05.2009	Status: Case Rejected
	HQ File :01/83/050/02068/AM08/	RLA File :05/24/040/00703/AM08/	Lic.No/Date:0510213513 13.12.2007	Defer Date:
	Decision :The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/L issued on 21/10/08 issued by Deptt. of C&PC (PC.Div.). RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

21	Case No.: 12/51/83-ALC1/2007	Party Name:GEMWOOD A DIVISION OF GMD INTERNATIONAL	Meet No/Date:7/83-ALC1/2009 13.05.2009	Status: Case Approved
	HQ File :01/83/050/02046/AM08/	RLA File :10/24/040/00156/AM08/	Lic.No/Date:1010028447 10.01.2008	Defer Date:
	Decision :The Committee considered the case as per agenda and Committee decided to approve the case as per SION A-3638 RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

22	Case No.: 37/11/83-ALC1/2008	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:7/83-ALC1/2009 13.05.2009	Status: Case Rejected
	HQ File :01/83/050/00307/AM09/	RLA File :02/24/040/00281/AM08/	Lic.No/Date:0210108327 18.01.2008	Defer Date:
	Decision :The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/L dated 2/4/09 issued by this office. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

23	Case No.: 32/1/83-ALC1/2008	Party Name:VINOD AGENCIES	Meet No/Date:7/83-ALC1/2009 13.05.2009	Status: Case Approved
	HQ File :01/83/050/02106/AM08/	RLA File :03/95/040/01151/AM08/	Lic.No/Date:0310462022 21.02.2008	Defer Date:
	Decision :The Committee considered the case as per agenda and Committee decided to approve the case as per SION A-3638			

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

24	Case No.:23/7/83-ALC1/2009	Party Name:Integrated Fire Protection (P) Ltd, Kolkata	Meet No/Date:7/83-ALC1/2009 13.05.2009	Status:Case deferred
	HQ File :01/83/050/086/AM10/	RLA File :02/24/040/0292/AM08/	Lic.No/Date:0210109815 4.3.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.5.2009.			

25	Case No.:3/8/83-ALC1/2008	Party Name:HITACHI-KK MANUFACTURING CO	Meet No/Date:7/83-ALC1/2009 13.05.2009	Status:Case Rejected
	HQ File :01/83/050/00171/AM09/	RLA File :02/24/040/00311/AM08/	Lic.No/Date:0210109810 04.03.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/L dated 21/10/08 issued by DC(SSI). Reminder issued on 23.1.09. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

26	Case No.:34/9/83-ALC1/2008	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:7/83-ALC1/2009 13.05.2009	Status:Case Approved
	HQ File :01/83/050/00206/AM09/	RLA File :03/95/040/01020/AM08/	Lic.No/Date:0310465584 18.03.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve as per written comments of Deptt. of C&PC (PC. Division) forwarded vide their U.O. No. 46011/64/20052-PC.II dated 3.5.2006 on repeat basis as under:-			
	Item of Export	Qty	Item of Import	Qty
	Acrylic Acid Copolymer Emulsions having solids	1 Kg	Acrylic Acid	0.1495 Kg

28% Min Stabilised by Emulsifiers (Acrytan)			
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

27	Case No.:52/14/83-ALC1/2008	Party Name:Inspiration, N. Delhi	Meet No/Date:7/83-ALC1/2009 13.05.2009	Status:Case Deferred
	HQ File :01/83/050/422/AM09/	RLA File :05/24/040/0012/AM09/	Lic.No/Date:0510219462 21.4.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the DC(SSi) Accordingly the case may be re-listed on 27.5.2009.			

28	Case No.:5/11/83-ALC1/2008	Party Name:NASA WOOD INDUSTRIES	Meet No/Date:7/83-ALC1/2009 13.05.2009	Status:Case Approved
	HQ File :01/83/050/00275/AM09/	RLA File :53/81/040/00006/AM08/	Lic.No/Date:5310005533 06.05.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and Committee decided to approve the case as per SION A-3638 RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

29	Case No.:30/14/83-ALC1/2008	Party Name:HILLWOOD FURNITURE PRIVATE LIMITED	Meet No/Date:7/83-ALC1/2009 13.05.2009	Status:Case Approved
	HQ File :01/83/050/00400/AM09/	RLA File :10/24/040/00011/AM09/	Lic.No/Date:1010029504 12.05.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and Committee decided to approve the case as per SION A-3638 RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.:67/18/83-ALC1/2008	Party Name:UNIVERSAL OLEORESINS	Meet No/Date:7/83-ALC1/2009	Status:Case
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30			13.05.2009	Deferred
	HQ File :01/83/050/00598/AM09/	RLA File :10/24/040/00005/AM09/	Lic.No/Date:1010029502 12.05.2008	Defer Date:10.06.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 10.6.2009.			

31	Case No.:59/18/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:7/83-ALC1/2009 13.05.2009	Status:Case Deferred
	HQ File :01/83/050/00590/AM09/	RLA File :10/24/040/00215/AM08/	Lic.No/Date:1010029512 14.05.2008	Defer Date:10.06.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 10.6.2009.			

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Case No.:50/11/83-ALC1/2008	Party Name:RESONANCE SPECIALITY CHEMICALS PRIVATE LIMITED,	Meet No/Date:7/83-ALC1/2009 13.05.2009	Status:Case Approved	
HQ File :01/83/050/00320/AM09/	RLA File :02/24/040/00037/AM09/	Lic.No/Date:0210112482 15.05.2008	Defer Date:	
Decision : The Committee considered the case as per agenda and decided to approve as per written comments of Deptt. of Biotechnology forwarded vide their U.O. No. BT/IL/05/286/2008-PID dated 23.12.2008 on repeat basis as under:-				
Item of Export	Quantity (MT)	Import Item	Quantity (MT)	Wastage Norms (%)
1) Advazyme LE	1	1. Biotouch C 700 2. Biotouch C 800 3. Ecostone P 9000 4. Ecostone L 900 5. Ecostone CXP 500	0.014 0.05 0.0005 0.0165 0.019	1 1 1 1 1
2) Advazyme LG	1	1. Ecostone L 900	0.015	1
3) Softzyme	1	1. Biotouch C 700 2. Biotouch C 800	0.02 0.066	1 1

		3. Ecostone P 9000	0.0024	1
		4. Ecostone L 900	0.0035	1
		5. Ecostone CXP 500	0.0001	1
		6. Ecostone HPP 1500	0.0001	1
		7. Ecostone HPP 15000	0.0001	1
4) Rzyme EC	1	1. Biotouch C 800	0.02	1
		2. Ecostone P 9000	0.02	1
		3. Ecostone L 900	0.0005	1
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

33	Case No.:43/14/83-ALC1/2008	Party Name:EXON LABORATORIES PVT LTD	Meet No/Date:7/83-ALC1/2009 13.05.2009	Status:Transferred to Different Section
	HQ File :01/83/050/00413/AM09/	RLA File :03/94/040/00065/AM09/	Lic.No/Date:0310471590 19.05.2008	Defer Date:13.05.2009
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-III (DES-III) Division.			

34	Case No.:47/14/83-ALC1/2008	Party Name:EXON LABORATORIES PVT LTD	Meet No/Date:7/83-ALC1/2009 13.05.2009	Status:Transferred to Different Section
	HQ File :01/83/050/00417/AM09/	RLA File :03/94/040/00064/AM09/	Lic.No/Date:0310471586 19.05.2008	Defer Date:13.05.2009
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-III (DES-III) Division.			

35	Case No.:23/18/83-ALC1/2008	Party Name:LAKELAND CHEMICALS (INDIA) LTD.	Meet No/Date:7/83-ALC1/2009 13.05.2009	Status:Case Deferred
	HQ File :01/83/050/00554/AM09/	RLA File :03/95/040/00010/AM09/	Lic.No/Date:0310471831 22.05.2008	Defer Date:10.06.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 10.6.2009			

36	Case No.:41/14/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:7/83-ALC1/2009 13.05.2009	Status:Case Deferred
	HQ File :01/83/050/00411/AM09/	RLA File :05/24/040/00021/AM09/	Lic.No/Date:0510220941 26.05.2008	Defer Date:10.06.2009
	Decision : The Committee considered the case as per agenda. The representative of the firm attended the personal hearing. The representative of the DIPP present in the meeting and asked the representative of the firm to give total weight of coated paper and GSM of papers. The case is deferred for four weeks and to be listed on 10.6.09..			

37	Case No.:66/18/83-ALC1/2008	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:7/83-ALC1/2009 13.05.2009	Status:Case Deferred
	HQ File :01/83/050/00597/AM09/	RLA File :10/24/040/00017/AM09/	Lic.No/Date:1010029668 30.05.2008	Defer Date:10.06.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 10.6.2009			

38	Case No.:6/11/83-ALC1/2008	Party Name:INDIA GLYCOLS LTD	Meet No/Date:7/83-ALC1/2009 13.05.2009	Status:Case Deferred
	HQ File :01/83/050/00276/AM09/	RLA File :05/24/040/00515/AM08/	Lic.No/Date:0510221448 03.06.2008	Defer Date:10.06.2009
	Decision : The Committee considered the case as per agenda and decided to issue reminder to firm for giving reply to the D/L issued on 13.4.2009 by the Deptt. of C&PC(PC Div.) within 15 days time . Reminder to the firm was issued on 15.5.09 requesting to give reply by 29.5.2009. Accordingly the case may be re-listed on 10.6.2009.			

39	Case No.:33/18/83-ALC1/2008	Party Name:VINOD AGENCIES	Meet No/Date:7/83-ALC1/2009 13.05.2009	Status:Case Approved
	HQ File :01/83/050/00564/AM09/	RLA File :03/95/040/00208/AM09/	Lic.No/Date:0310472952 03.06.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and Committee decided to approve the case as per SION A-3638 RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

40	Case No.:64/18/83-ALC1/2008	Party Name:HILLWOOD FURNITURE PRIVATE LIMITED	Meet No/Date:7/83-ALC1/2009 13.05.2009	Status:Case Approved
	HQ File :01/83/050/00595/AM09/	RLA File :10/24/040/00012/AM09/	Lic.No/Date:1010029682 03.06.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and Committee decided to approve the case as per SION A-3638 RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

41	Case No.:29/18/83-ALC1/2008	Party Name:PATEL WOOD SYNDICATE	Meet No/Date:7/83-ALC1/2009 13.05.2009	Status:Case Approved
	HQ File :01/83/050/00560/AM09/	RLA File :03/95/040/00177/AM09/	Lic.No/Date:0310473242 05.06.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and Committee decided to approve the case as per SION A-3638 RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

42	Case No.:1/13/83-ALC1/2008	Party Name:INDIA GLYCOLS LTD	Meet No/Date:7/83-ALC1/2009 13.05.2009	Status:Case Deferred
	HQ File :01/83/050/00352/AM09/	RLA File :05/24/040/00446/AM08/	Lic.No/Date:0510221887 10.06.2008	Defer Date:10.06.2009
	Decision : The Committee considered the case as per agenda and decided to issue reminder to firm for giving reply to the D/L issued on 13.4.2009 by the Deptt. of C&PC(PC Div.) within 15 days time . Reminder to the firm was issued on 15.5.09 requesting to give reply by 29.5.2009. Accordingly the case may be re-listed on 10.6.2009.			

43	Case No.:85/14/83-ALC1/2008	Party Name:UNI Klinger Ltd, Pune	Meet No/Date:7/83-ALC1/2009 13.05.2009	Status:Case deferred
	HQ File :01/83/050/455/AM09/	RLA File :31/24/040/080/AM09/	Lic.No/Date:3110034076 18.6.2008	Defer Date:
	Decision : The Committee considered the case as per agenda. The technical authority from DIPP sent the written comments. The			

Committee decided to revert back the comments to DIPP with request to give the written comments in SION format and decided to defer consideration of the case for two weeks. Accordingly the case may be re-listed on 27.5.2009.

44	Case No.:21/13/83-ALC1/2008	Party Name:Carborundum Universal ltd, Chennai	Meet No/Date:7/83-ALC1/2009 13.05.2009	Status:Case deferred
	HQ File :01/83/050/467/AM09/	RLA File :04/24/040/0159/AM09/	Lic.No/Date:0410096649 20.6.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of information from the firm to the D/L dated 5.5.09 issued by this office.. Accordingly the case may be re-listed on 27.5.2009.			

45	Case No.:22/13/83-ALC1/2008	Party Name:Carborundum Universal ltd, Chennai	Meet No/Date:7/83-ALC1/2009 13.05.2009	Status:Case deferred
	HQ File :01/83/050/468/AM09/	RLA File :04/24/040/0154/AM09/	Lic.No/Date:0410096650 20.6.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of information from the firm to the D/L dated 5.5.09 issued by this office.. Accordingly the case may be re-listed on 27.5.2009.			

46	Case No.:96/14/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:7/83-ALC1/2009 13.05.2009	Status:Case Deferred
	HQ File :01/83/050/00470/AM09/	RLA File :05/24/040/00171/AM09/	Lic.No/Date:0510222599 23.06.2008	Defer Date:10.06.2009
	Decision : The Committee considered the case as per agenda. The representative of the firm attended the personal hearing. The representative of the DIPP present in the meeting and asked the representative of the firm to give total weight of coated paper and GSM of papers. The case is deferred for four weeks and to be listed on 10.6.09..			

	Case No.:97/14/83-ALC1/2008	Partv Name:THOMSON PRESS INDIA LTD	Meet No/Date:7/83-ALC1/2009	Status:Case
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47			13.05.2009	Deferred
	HQ File :01/83/050/00471/AM09/	RLA File :05/24/040/00177/AM09/	Lic.No/Date:0510222600 23.06.2008	Defer Date:10.06.2009
	Decision : The Committee considered the case as per agenda. The representative of the firm attended the personal hearing. The representative of the DIPP present in the meeting and asked the representative of the firm to give total weight of coated paper and GSM of papers. The case is deferred for four weeks and to be listed on 10.6.09..			

48	Case No.:7/15/83-ALC1/2008	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:7/83-ALC1/2009 13.05.2009	Status:Case Deferred
	HQ File :01/83/050/00485/AM09/	RLA File :03/94/040/00298/AM09/	Lic.No/Date:0310476299 25.06.2008	Defer Date:10.06.2009
	Decision : The Committee considered the case as per agenda. The Deptt. of Fertilizer vide their O.M.No.11017/9/2009-M&E dated 13.4.2009 stated that Diammonium Phosphate Assay with 98% RLA doesn't appear in FCO. Therefore, their Department does not it as chemical fertilizer. The representative of Deptt. of C&PC(Chem.Div.) has been requested to look in to the matter and provide comments. The case is deferred for four weeks and to be listed on 10.6.09..			

49	Case No.:15/15/83-ALC1/2008	Party Name:VINOD AGENCIES	Meet No/Date:7/83-ALC1/2009 13.05.2009	Status:Case Approved
	HQ File :01/83/050/00493/AM09/	RLA File :03/95/040/00297/AM09/	Lic.No/Date:0310476566 26.06.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and Committee decided to approve the case as per SION A-3638 RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

50	Case No.:11/16/83-ALC1/2008	Party Name:Hindustan Platinum (P) Ltd, Mumbai	Meet No/Date:7/83-ALC1/2009 13.05.2009	Status:Case deferred
	HQ File :01/83/050/512/AM09/	RLA File :05/94/040/0237/AM09/	Lic.No/Date:0310477173 2.7.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received on 9/1/09 and reply refer to TA and defer consideration of the case for two weeks.. Accordingly the case may be re-listed on 27.5.2009.			

51	Case No.:6/17/83-ALC1/2008	Party Name:Prbhu Poly Color (P) Ltd, Chennai	Meet No/Date:7/83-ALC1/2009 13.05.2009	Status:Case deferred
	HQ File :01/83/050/526/AM09/	RLA File :04/24/040/0188/AM07/	Lic.No/Date:0410097097 10.7.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 27.5.2009.			

52	Case No.:10/18/83-ALC1/2008	Party Name:INDIA GLYCOLS LTD	Meet No/Date:7/83-ALC1/2009 13.05.2009	Status:Case Deferred
	HQ File :01/83/050/00541/AM09/	RLA File :05/24/040/00535/AM08/	Lic.No/Date:0510223877 16.07.2008	Defer Date:10.06.2009
	Decision : The Committee considered the case as per agenda and decided to issue reminder to firm for giving reply to the D/L issued on 13.4.2009 by the Deptt. of C&PC(PC Div.) within 15 days time . Reminder to the firm was issued on 15.5.09 requesting to give reply by 29.5.2009. Accordingly the case may be re-listed on 10.6.2009.			

53	Case No.:11/19/83-ALC1/2008	Party Name:HENKEL CAC PRIVATE LIMITED	Meet No/Date:7/83-ALC1/2009 13.05.2009	Status:Case Approved
	HQ File :01/83/050/00618/AM09/	RLA File :03/94/040/00369/AM09/	Lic.No/Date:0310479348 18.07.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and Committee decided to approve the case as per SION H-554 RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

54	Case No.:19/19/83-ALC1/2008	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:7/83-ALC1/2009 13.05.2009	Status:Case Approved
	HQ File :01/83/050/00626/AM09/	RLA File :04/24/040/00096/AM09/	Lic.No/Date:0410097557 25.07.2008	Defer Date:

Decision :The Committee considered the case as per agenda. The firm vide letter dated 12.5.2009 has stated that the licence has been issued under para 4.7.1 on repeat basis. The Committee decided to withdrawn the case.

55	Case No.:20/19/83-ALC1/2008	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:7/83-ALC1/2009 13.05.2009	Status:Case Approved
	HQ File :01/83/050/00627/AM09/	RLA File :04/24/040/00102/AM09/	Lic.No/Date:0410097558 25.07.2008	Defer Date:
	Decision : The Committee considered the case as per agenda. The firm vide letter dated 12.5.2009 has stated that the licence has been issued under para 4.7.1 on repeat basis. The Committee decided to withdrawn the case.			

56	Case No.:13/49/83-ALC1/2008	Party Name:MAROMA (A UNIT OF ARA VINDA TRUST)	Meet No/Date:7/83-ALC1/2009 13.05.2009	Status:Deffered and Re-indexed
	HQ File :01/83/050/01329/AM09/	RLA File :25/24/040/00003/AM09/	Lic.No/Date:2510002180 06.08.2008	Defer Date:29.04.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(SSi). Accordingly the case may be re-listed on 10.6.2009.			

57	Case No.:31/21/83-ALC1/2008	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:7/83-ALC1/2009 13.05.2009	Status:Case Deferred
	HQ File :01/83/050/00672/AM09/	RLA File :03/95/040/00361/AM09/	Lic.No/Date:0310482321 12.08.2008	Defer Date:10.06.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the M/o Mines. The Committee decided to issue reminder. Accordingly the case may be re-listed on 10.6.2009.			

58	Case No.:1/22/83-ALC1/2008	Party Name:Saint Gobain Glass (I) Ltd, Chennai	Meet No/Date:7/83-ALC1/2009 13.05.2009	Status:Case deferred
	HQ File :01/83/050/676/AM09/	RLA File :04/24/040/0128/AM09/	Lic.No/Date:0410097969 13.8.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for			

wants of information from the firm to the D/L dated 12/11/2009 issued by this office. Reminder issued on 5.5.09 Accordingly the case may be re-listed on 27.5.2009.

59	Case No.:2/22/83-ALC1/2008	Party Name:Saint Gobain Glass (I) Ltd, Chennai	Meet No/Date:7/83-ALC1/2009 13.05.2009	Status:Case deferred
	HQ File :01/83/050/677/AM09/	RLA File :04/24/040/0120/AM09/	Lic.No/Date:0410097970 13.8.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of information from the firm to the D/L dated 12/11/2008 issued by this office. Reminder issued on 5.5.09 Accordingly the case may be re-listed on 27.5.2009.			

60	Case No.:1/25/83-ALC1/2008	Party Name:POLYTEC PACKING (INDIA) PVT LTD,	Meet No/Date:7/83-ALC1/2009 13.05.2009	Status:Case Deferred
	HQ File :01/83/050/00750/AM09/	RLA File :07/24/040/00291/AM09/	Lic.No/Date:0710059545 02.09.2008	Defer Date:10.06.2009
	Decision : The Committee considered the case as per agenda. The firm has given to reply to the D/L dated 20.3.2009 issued by the Deptt. of C&PC(PC. Div.) received on 13.5.2009 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 10.6.2009.			

61	Case No.:9/25/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:7/83-ALC1/2009 13.05.2009	Status:Case Approved
	HQ File :01/83/050/00758/AM09/	RLA File :10/24/040/00075/AM09/	Lic.No/Date:1010030917 10.09.2008	Defer Date:
	Decision : The Committee considered the case as per agenda. The representative of Spices Board present in the meeting and on the basis of written comments Vide Letter No.MD/FNP/01/08 dt. 1.5.2009 offered by them stating that the weighted average yield comes to 10.49% whereas the firm has applied at 10% yield, the Committee decided to approve the case at 10.49% yield as under:-			
	Item of Export	Qty	Item of Import	Qty
	Oleoresin Black Pepper	10490.000	Light Black Pepper (Light	100.000 MT

	Kg	Berries)	
This decision is applicable for this licence only.			
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

62	Case No.:10/25/83-ALC1/2008	Party Name:SYNTHITE INDUSTRIAL CHEMICALS LTD	Meet No/Date:7/83-ALC1/2009 13.05.2009	Status:Case Approved
	HQ File :01/83/050/00759/AM09/	RLA File :10/24/040/00074/AM09/	Lic.No/Date:1010030918 10.09.2008	Defer Date:
	Decision : The Committee considered the case as per agenda. The representative of Spices Board present in the meeting and on the basis of written comments Letter No.MD/FNP/01/08 dt. 8.5.2009 offered by them that the weighted average yield comes to 9.37% whereas the firm has applied at 10% yield, the Committee decided to approve the case at 10% yield as under:-			
	Item of Export	Qty	Item of Import	Qty
	Oleoresin Black Pepper	10000.000 Kg	Light Black Pepper (Light Berries)	100.000 MT
This decision is applicable for this licence only.				
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.				

63	Case No.:3/26/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:7/83-ALC1/2009 13.05.2009	Status:Case Deferred
	HQ File :01/83/050/00768/AM09/	RLA File :05/24/040/00300/AM09/	Lic.No/Date:0510227383 12.09.2008	Defer Date:10.06.2009
	Decision : The Committee considered the case as per agenda. The representative of the firm attended the personal hearing. The representative of the DIPP present in the meeting and asked the representative of the firm to give total weight of coated paper and GSM of papers. The case is deferred for four weeks and to be listed on 10.6.09..			

	Case No.:4/26/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:7/83-ALC1/2009 13.05.2009	Status:Case Deferred
	HO File :01/83/050/00769/AM09/	RLA File :05/24/040/00318/AM09/	Lic.No/Date:0510227384	Defer

64			12.09.2008	Date:10.06.2009
Decision : The Committee considered the case as per agenda. The representative of the firm attended the personal hearing. The representative of the DIPP present in the meeting and asked the representative of the firm to give total weight of coated paper and GSM of papers. The case is deferred for four weeks and to be listed on 10.6.09..				

65	Case No.: 15/26/83-ALC1/2008	Party Name:A.M.TODD COMPANY INDIA PRIVATE LIMITED	Meet No/Date:7/83-ALC1/2009 13.05.2009	Status: Case Deferred
	HQ File :01/83/050/00780/AM09/	RLA File :03/94/040/00552/AM09/	Lic.No/Date:0310486638 16.09.2008	Defer Date:10.06.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 10.6.2009.			

66	Case No.: 8/27/83-ALC1/2008	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:7/83-ALC1/2009 13.05.2009	Status: Case Deferred
	HQ File :01/83/050/00791/AM09/	RLA File :30/24/040/00034/AM09/	Lic.No/Date:3010058022 17.09.2008	Defer Date:10.06.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application called for from RLA/firm. Accordingly the case may be relisted on 10.6.09			

67	Case No.: 11/27/83-ALC1/2008	Party Name:INDIA GLYCOLS LTD	Meet No/Date:7/83-ALC1/2009 13.05.2009	Status: Case Deferred
	HQ File :01/83/050/00794/AM09/	RLA File :05/24/040/00247/AM08/	Lic.No/Date:0510227807 19.09.2008	Defer Date:10.06.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 10.6.2009.			

68	Case No.: 18/27/83-ALC1/2008	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:7/83-ALC1/2009 13.05.2009	Status: Case Deferred
	HQ File :01/83/050/00801/AM09/	RLA File :17/24/040/00022/AM09/	Lic.No/Date:1710002177 19.09.2008	Defer Date:10.06.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for			

wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 10.6.2009.

69	Case No.: 19/27/83-ALC1/2008	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:7/83-ALC1/2009 13.05.2009	Status: Case Deferred
	HQ File :01/83/050/00802/AM09/	RLA File :17/24/040/00081/AM09/	Lic.No/Date:1710002178 19.09.2008	Defer Date:10.06.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 10.6.2009.			

70	Case No.: 23/27/83-ALC1/2008	Party Name:FRIENDS TIMBER PVT. LTD.	Meet No/Date:7/83-ALC1/2009 13.05.2009	Status: Case Approved
	HQ File :01/83/050/00806/AM09/	RLA File :03/94/040/00548/AM09/	Lic.No/Date:0310487230 22.09.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and Committee decided to approve the case as per SION A-3638 RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

71

Case No.:26/27/83-ALC1/2008	Party Name:SUPERLITE JOINTINGS PVT. LTD.	Meet No/Date:7/83-ALC1/2009 13.05.2009	Status:Case Approved
HQ File :01/83/050/00809/AM09/	RLA File :05/24/040/00409/AM09/	Lic.No/Date:0510228003 23.09.2008	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve as per of written comments of DIPP forwarded vide their U.O. No.Nil dated 13.5.2009 on under:-			
<u>Export Item</u>			
-			
S.No.	Description of Item	Quantity	
1.	CAF Jointings sheets, metallic and non-metalic, asbestos based/Oil resistant minimum raw asbestos (containing minimum 38% raw asbestos)	1000 MT	

Import Item

S.No.	Description of Item	Quantity
1.	Raw Asbestos, chrysotile	400 MT

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

72	Case No.: 37/28/83-ALC1/2008	Party Name:VIVIMED LABS LIMITED	Meet No/Date:7/83-ALC1/2009 13.05.2009	Status: Case Rejected
	HQ File :01/83/050/00853/AM09/	RLA File :09/24/040/00257/AM09/	Lic.No/Date:0910035525 03.10.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/L issued on 24/3/09 issued by Deptt. of C&PC (Chem.Div.). RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

73	Case No.: 40/28/83-ALC1/2008	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:7/83-ALC1/2009 13.05.2009	Status: Case Deferred
	HQ File :01/83/050/00856/AM09/	RLA File :10/24/040/00084/AM09/	Lic.No/Date:1010031157 06.10.2008	Defer Date:10.06.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 10.6.2009.			

	Case No.: 20/30/83-ALC1/2008	Party Name:LUCKY FORMS PVT. LTD.,	Meet No/Date:7/83-ALC1/2009 13.05.2009	Status: Case Approved
	HQ File :01/83/050/00880/AM09/	RLA File :03/95/040/00611/AM09/	Lic.No/Date:0310489626 08.10.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve as per of written comments of DIPP forwarded vide their U.O. No.Nil dated 12.5.2009 on under:-			

Export Item

S.No.	Description of Item	Quantity
1.	Thermal coated paper, self copy paper, printed/unprinted in roll forms or not; 50 GSM to 150 GSM +/-10%	1 Kg

Import Item

S.No.	Description of Item	Quantity
1.	Thermal coated paper in jumbo rolls (size 200 mm upto 800 mm) of Rel. GSM	1.05 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:22/30/83-ALC1/2008

Party Name:HI-TECH OFFICE SYSTEMS

Meet No/Date:7/83-ALC1/2009
13.05.2009**Status:Case
Deferred**

HQ File :01/83/050/00882/AM09/

RLA File :03/94/040/00660/AM09/

Lic.No/Date:0310489846
10.10.2008Defer
Date:10.06.2009

Decision :The Committee considered the case as per agenda and noted that reply to the D/L dated 6/4/09 from the firm has been received on 13.5.09 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 10.6.2009.

Case No.:24/30/83-ALC1/2008Party Name:A.M.TODD COMPANY INDIA
PRIVATE LIMITEDMeet No/Date:7/83-ALC1/2009
13.05.2009**Status:Case
Deferred**

HQ File :01/83/050/00884/AM09/

RLA File :03/94/040/00679/AM09/

Lic.No/Date:0310489854
10.10.2008Defer
Date:10.06.2009

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 10.6.2009.

Case No.:27/30/83-ALC1/2008

Partv Name:AVA CHEMICALS PVT.LTD..

Meet No/Date:7/83-ALC1/2009

Status:Case

77			13.05.2009	Approved
	HQ File :01/83/050/00887/AM09/	RLA File :03/94/040/00642/AM09/	Lic.No/Date:0310490061 13.10.2008	Defer Date:
	Decision : The Committee considered the case as per agenda. The representative of the Deptt. of C&PC (Chem.Div.) present in the meeting. The Committee decided to approve the case in view of the verbal comments offered by him as under:-			
	Item of Export	Qty	Item of Import	Qty
	Diammonium Phosphate	1 Kg	Phosphoric Acid	0.78 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

78	Case No.:14/31/83-ALC1/2008	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:7/83-ALC1/2009 13.05.2009	Status:Case Deferred
	HQ File :01/83/050/00907/AM09/	RLA File :04/24/040/00158/AM09/	Lic.No/Date:0410099333 20.10.2008	Defer Date:10.06.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 29/12/2008 issued by this office and reminder issued on 5.5.09. Accordingly the case may be re-listed on 10.6.2009..			

79	Case No.:16/31/83-ALC1/2008	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:7/83-ALC1/2009 13.05.2009	Status:Deffered
	HQ File :01/83/050/00909/AM09/	RLA File :03/94/040/00610/AM09/	Lic.No/Date:0310491060 20.10.2008	Defer Date:13.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 10.6.2009.			

80	Case No.:15/31/83-ALC1/2008	Party Name:HILLWOOD FURNITURE PRIVATE LIMITED	Meet No/Date:7/83-ALC1/2009 13.05.2009	Status:Case Approved
	HQ File :01/83/050/00908/AM09/	RLA File :10/24/040/00079/AM09/	Lic.No/Date:1010031303 21.10.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and Committee decided to approve the case as per SION A-3638			

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

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Case No.:7/35/83-ALC1/2008	Party Name:CENTURY TEXTILES AND INDUSTRIES LTD	Meet No/Date:7/83-ALC1/2009 13.05.2009	Status:Case Approved						
HQ File :01/83/050/00983/AM09/	RLA File :02/24/040/00195/AM09/	Lic.No/Date:0210119721 17.11.2008	Defer Date:						
Decision : The Committee considered the case as per agenda and decided to approve as per of written comments of DIPP forwarded vide their U.O. No.Nil dated 8.5.2009 on under:- <u>Export Item</u>									
<table><tr><td>S.No.</td><td>Description of Item</td><td>Quantity</td></tr><tr><td>1.</td><td>Writing & Printing Paper (Plain Paper)</td><td>1 Kg</td></tr></table>				S.No.	Description of Item	Quantity	1.	Writing & Printing Paper (Plain Paper)	1 Kg
S.No.	Description of Item	Quantity							
1.	Writing & Printing Paper (Plain Paper)	1 Kg							
<u>Import Item</u>									
<table><tr><td>S.No.</td><td>Description of Item</td><td>Quantity</td></tr><tr><td>1.</td><td>Waste Paper</td><td>1.43 Kg</td></tr></table>				S.No.	Description of Item	Quantity	1.	Waste Paper	1.43 Kg
S.No.	Description of Item	Quantity							
1.	Waste Paper	1.43 Kg							
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.									

82	Case No.:10/35/83-ALC1/2008	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:7/83-ALC1/2009 13.05.2009	Status:Case deferred
	HQ File :01/83/050/00986/AM09/	RLA File :03/94/040/00699/AM09/	Lic.No/Date:0310494354 17.11.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per bunch of norms given by TA earlier. The bunch has been checked up and export item is not found there in. The case is defer consideration for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 10.6.2009.			

Case No.:1/37/83-ALC1/2008

Partv Name:PODDAR PIGMENTS

Meet No/Date:7/83-ALC1/2009

Status:Case Deferred

83		LTD.,	13.05.2009	
	HQ File :01/83/050/01044/AM09/	RLA File :13/24/040/00020/AM09/	Lic.No/Date:1310027426 27.11.2008	Defer Date:10.06.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 10.6.2009			

84	Case No.:1/38/83-ALC1/2008	Party Name:SUNDARAM BRAKE LININGS LIMITED,	Meet No/Date:7/83-ALC1/2009 13.05.2009	Status:Case Rejected
	HQ File :01/83/050/01047/AM09/	RLA File :04/24/040/00210/AM09/	Lic.No/Date:0410100355 27.11.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/L dated 9/4/09 issued by this office. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

85	Case No.:2/38/83-ALC1/2008	Party Name:SUNDARAM BRAKE LININGS LIMITED,	Meet No/Date:7/83-ALC1/2009 13.05.2009	Status:Case Rejected
	HQ File :01/83/050/01048/AM09/	RLA File :04/24/040/00211/AM09/	Lic.No/Date:0410100356 27.11.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/L dated 9/4/09 issued by this office. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

86	Case No.:3/38/83-ALC1/2008	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:7/83-ALC1/2009 13.05.2009	Status:Case Deferred
	HQ File :01/83/050/01049/AM09/	RLA File :02/24/040/00204/AM09/	Lic.No/Date:0210120527 02.12.2008	Defer Date:10.06.2009
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm/RLA has been received and sent to TA.. Accordingly the case may be re-listed on 10.6.2009.			

87	Case No.:4/38/83-ALC1/2008	Party Name:WAXOILS PRIVATE LIMITED	Meet No/Date:7/83-ALC1/2009 13.05.2009	Status:Case Rejected
	HQ File :01/83/050/01050/AM09/	RLA File :03/95/040/00217/AM09/	Lic.No/Date:0310496307 03.12.2008	Defer Date:
	Decision :The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/L issued on 23/3/09 issued by Deptt. of C&PC (Chem.Div.). RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

88	Case No.:56/38/83-ALC1/2008	Party Name:Cookson India Pvt. Ltd, Chennai	Meet No/Date:7/83-ALC1/2009 13.05.2009	Status:Case Deferred
	HQ File :01/83/050/01051/AM09/	RLA File :04/24/040/0152/AM09/	Lic.No/Date:0410100523 03.12.2008	Defer Date:10.06.2009
	Decision :The Committee considered the case as per agenda and defer consideration of the case for two weeks for want of hard copy of application called for from and RLA vide letter dated 13.5.09... Accordingly the case may be re-listed on 27.5.2009.			

89	Case No.:8/38/83-ALC1/2008	Party Name:BELLAPREMIER HAPPY HYGIENECARE PRIVATE LIMITED	Meet No/Date:7/83-ALC1/2009 13.05.2009	Status:Case Rejected
	HQ File :01/83/050/01054/AM09/	RLA File :35/24/040/00047/AM09/	Lic.No/Date:3510025320 05.12.2008	Defer Date:
	Decision :The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/L dated 9/4/09 issued by this office. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

	Case No.:10/38/83-ALC1/2008	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:7/83-ALC1/2009 13.05.2009	Status:Case Approved
	HO File :01/83/050/01056/AM09/	RLA File :02/24/040/00214/AM09/	Lic.No/Date:0210120833	Defer Date:

Decision : The Committee considered the case as per agenda and decided to approve as per of written comments of DIPP forwarded vide their U.O. No.Nil dated 12.5.2009 on under:-

Export Item

S.No.	Description of Item	Quantity
1.	Pacmaan Combination Packing Ring Set containing Carbon Yarn Minimum 370 Kg Graphite sheet minimum 860 Kg	1230 Kg

Import Item

S.No.	Description of Item	Quantity
1.	Carbon Yarn	377.4 Kg
2.	Graphite Sheet Debsity 0.7G/CC	877 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:1/39/83-ALC1/2008

Party Name:N.R. AGARWAL INDUSTRIES LTD.,

Meet No/Date:7/83-ALC1/2009
13.05.2009

Status:Case
Deferred

HQ File :01/83/050/01058/AM09/

RLA File :03/95/040/01263/AM08/

Lic.No/Date:0310496931
08.12.2008

Defer
Date:10.06.2009

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dated 24/2/2009 and reminder dated 9.4.09 issued by this office. Accordingly the case may be re-listed on 10.6.2009.

Case No.:6/39/83-ALC1/2008

Party Name:SHIVALIK INDUSTRIES

Meet No/Date:7/83-ALC1/2009
13.05.2009

Status:Case
Approved

HO File :01/83/050/01063/AM09/

RLA File :08/24/040/00111/AM09/

Lic.No/Date:0810076608

Defer Date:

Decision : The Committee considered the case as per agenda and decided to approve as per written comments of Deptt. of C&PC (PC. Division) forwarded vide their U.O. No. 46011/64/2007-PC.II dated 9.4.2006 on repeat basis as under:-

92

Item of Export	Qty	Item of Import	Qty
Filled Compound Masterbatch – Polystyrene Based (Containing 23+/- 1% Polystyrene, 75+/- 1% Calcium Carbonate and 2% Additives)	1 Kg	1. Polystyrene 2. Calcium Carbonate 3. Additives	0.2369 Kg 0.7725 Kg 0.0206 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:7/39/83-ALC1/2008

Party Name:SHIVALIK POLYADD INDUSTRIES LTD.

Meet No/Date:7/83-ALC1/2009
13.05.2009

**Status:Case
Approved**

HQ File :01/83/050/01064/AM09/

RLA File :08/24/040/00151/AM09/

Lic.No/Date:0810076609
10.12.2008

Defer Date:

Decision : The Committee considered the case as per agenda and decided to approve as per written comments of Deptt. of C&PC (PC. Division) forwarded vide their U.O. No. 46011/64/2007-PC.II dated 9.4.2006 on repeat basis as under:-

93

Item of Export	Qty	Item of Import	Qty
Polymer Filled Compound Masterbatch – Talc Based (Containing 24+/- 1% LLDPE, 75+/- 1% Talc and 1% additive)	1 Kg	1. LLDPE Granules 2. Talc 3. Additives	0.2472 Kg 0.7725 Kg 0.0103 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:8/39/83-ALC1/2008

Party Name:SHIVALIK POLYADD INDUSTRIES LTD.

Meet No/Date:7/83-ALC1/2009
13.05.2009

**Status:Case
Approved**

HO File :01/83/050/01065/AM09/

RLA File :08/24/040/00146/AM09/

Lic.No/Date:0810076610

Defer Date:

Decision : The Committee considered the case as per agenda and decided to approve as per written comments of Deptt. of C&PC (PC. Division) forwarded vide their U.O. No. 46011/64/2007-PC.II dated 9.4.2006 on repeat basis as under:-

94

Item of Export	Qty	Item of Import	Qty
Polymer Filled Compound Masterbatch (Containing 24+/-1% LLDPE, 75+/-1% Calcium Carbonate and 1% additive)	1 Kg	1. LLDPE Granules 2. Calcium Carbonate 3. Additives	0.2472 Kg 0.7725 Kg 0.0103 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

95

Case No.:21/39/83-ALC1/2008	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:7/83-ALC1/2009 13.05.2009	Status:Case Deferred
HQ File :01/83/050/01078/AM09/	RLA File :03/95/040/00753/AM09/	Lic.No/Date:0310497332 11.12.2008	Defer Date:10.06.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 10.6.2009.			

96

Case No.:23/39/83-ALC1/2008	Party Name:Chemplast Sanmar Ltd, Chennai	Meet No/Date:7/83-ALC1/2009 13.05.2009	Status:Case Deferred
HQ File :01/83/050/01080/AM09/	RLA File :04/24/040/200/AM09/	Lic.No/Date:0410100810 12.12.2008	Defer Date:10.06.2009
Decision : The Committee considered the case as per agenda and decided to case refer to D/o C&PC (PC.Div.) and defer consideration of the case for two weeks. Accordingly the case may be re-listed on 27.5.2009.			

97

Case No.:26/39/83-ALC1/2008	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:7/83-ALC1/2009 13.05.2009	Status:Case Approved
HQ File :01/83/050/01083/AM09/	RLA File :10/24/040/00099/AM09/	Lic.No/Date:1010031906 15.12.2008	Defer Date:
Decision : The Committee considered the case as per agenda. The representative of Spices Board present in the meeting and on the basis of written comments Letter No.MD/FNP/02/08 dt. 8.5.2009 offered by them that the weighted average yield comes to 10.46% whereas the firm has applied at 11.72% yield, the Committee decided to approve the case at 11.72% yield as under:-			
Item of Export	Qty	Item of Import	Qty
Oleoresin Black Pepper	23.440 MT	Light Black Pepper (Light Berries)	200.000 MT
This decision is applicable for this licence only.			
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

98

Case No.:30/39/83-ALC1/2008	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:7/83-ALC1/2009 13.05.2009	Status:Case Approved
HQ File :01/83/050/01087/AM09/	RLA File :10/24/040/00112/AM09/	Lic.No/Date:1010031912 15.12.2008	Defer Date:
Decision : The Committee considered the case as per agenda. The representative of Spices Board present in the meeting and on the basis of written comments Letter No.MD/FNP/03/08 dt. 8.5.2009 offered by them that the weighted average yield comes to 12.27% whereas the firm has applied at 12% yield, the Committee decided to approve the case at 12.27% yield as under:-			
Item of Export	Qty	Item of Import	Qty
Black Pepper Oleoresin	3067.5 Kg	Light Black Pepper (Light Berries)	25000.000 Kg
This decision is applicable for this licence only.			

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

99	Case No.:1/42/83-ALC1/2008	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:7/83-ALC1/2009 13.05.2009	Status:Case Deferred
	HQ File :01/83/050/01126/AM09/	RLA File :05/24/040/00608/AM09/	Lic.No/Date:0510233400 29.12.2008	Defer Date:10.06.2009
	Decision : The Committee considered the case as per agenda. The representative of the firm attended the personal hearing. The representative of the DIPP present in the meeting and asked the representative of the firm to give total weight of coated paper and GSM of papers. The case is deferred for four weeks and to be listed on 10.6.09..			

100	Case No.:3/42/83-ALC1/2008	Party Name:B & A MULTIWALL PACKAGING LTD.	Meet No/Date:7/83-ALC1/2009 13.05.2009	Status:Case Rejected
	HQ File :01/83/050/01128/AM09/	RLA File :02/24/040/00240/AM09/	Lic.No/Date:0210121614 30.12.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/L dated 17/2/09 and reminder dated 5.5.09 issued by this office. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

101	Case No.:8/42/83-ALC1/2008	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:7/83-ALC1/2009 13.05.2009	Status:Case Deferred
	HQ File :01/83/050/01133/AM09/	RLA File :04/24/040/00208/AM09/	Lic.No/Date:0410101315 30.12.2008	Defer Date:27.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for want of hard copy of application called for from firm and RLA vide letter dated 13/5/09 . Accordingly the case may be relisted on 27.5.09.			

	Case No.:12/42/83-ALC1/2008	Party Name:RUPANA PAPER MILLS PVT. LTD.	Meet No/Date:7/83-ALC1/2009 13.05.2009	Status:Case Rejected
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102	HQ File :01/83/050/01137/AM09/	RLA File :05/24/040/00985/AM08/	Lic.No/Date:0510233641 31.12.2008	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/L dated 9/4/09 issued by this office. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

103	Case No.:13/42/83-ALC1/2008	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:7/83-ALC1/2009 13.05.2009	Status:Case Deferred
	HQ File :01/83/050/01138/AM09/	RLA File :05/24/040/00644/AM09/	Lic.No/Date:0510233643 31.12.2008	Defer Date:10.06.2009
	Decision : The Committee considered the case as per agenda . The representative of DIPP present in the meeting and written comments dated 13.5.09 offered by him stating to request firm to furnish approved formulation under drugs and cosmetics Act. The Committee decided to request the firm to provide the information within 15 days time. . Accordingly the case may be relisted on 10.6.09.			

104	Case No.:17/42/83-ALC1/2008	Party Name:ITC Ltd, Hyderabad	Meet No/Date:7/83-ALC1/2009 13.05.2009	Status:Case Deferred
	HQ File :01/83/050/01142/AM09/	RLA File :09/24/040/00107/AM06/	Lic.No/Date:0910036574 5.1.2009	Defer Date:27.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for want of hard copy of application called for from firm and RLA vide letter dated 5/5/09 . Accordingly the case may be relisted on 27.5.09.			

	Case No.:18/42/83-ALC1/2008	Party Name:SUMAX ENGINEERING P.LTD	Meet No/Date:7/83-ALC1/2009 13.05.2009	Status:Case Approved
	HQ File :01/83/050/01143/AM09/	RLA File :09/24/040/00200/AM09/	Lic.No/Date:0910036580 05.01.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve as per of written comments of DIPP			

forwarded vide their U.O. No.Nil dated 12.5.2009 on under:-

Export Item

S.No.	Description of Item	Quantity
1.	Abrasive Disc	1 No.

Import Item

S.No.	Description of Item	Quantity
1.	Relevant Abrasive sheet of size 9 inch X 11 inch (115 GSM)	1.17 Sq. Mt./Per Sq. Mtr. content in export

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

106	Case No.:20/42/83-ALC1/2008	Party Name:Baker Oil Treating (I) Ltd Mumbai	Meet No/Date:7/83-ALC1/2009 13.05.2009	Status:Case Deferred
	HQ File :01/83/050/01145/AM09/	RLA File :03/94/040/00773/AM09/	Lic.No/Date:0310501373 6.1.2009	Defer Date:27.05.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.5.2009.			

	Case No.:4/43/83-ALC1/2008	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:7/83-ALC1/2009 13.05.2009	Status:Case Approved
	HQ File :01/83/050/01149/AM09/	RLA File :10/24/040/00114/AM09/	Lic.No/Date:1010032160 12.01.2009	Defer Date:
	Decision : The Committee considered the case as per agenda. The representative of Spices Board present in the meeting and on the basis of written comments Letter No.MD/FNP/02/08 dt. 8.5.2009 offered by them that the weighted average yield comes to			

11.72% whereas the firm has applied at 11.77% yield, the Committee decided to approve the case at 11.77% yield as under:-

This decision is applicable for this licence only.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

108

Decision : The Committee considered the case as per agenda. The Deptt. of C&PC (Chem. Division) forwarded written comments vide their U.O. No. 46011/116/2008/Ch.II dated 17.4.2009 for rejection of the case in M.No.3/83 dated 15.4.2009. The case is again discussed with Shri Jasbir Singh, Technical Authority with reference to his comments. He reiterated his stand for rejection. The Committee decided to reject the case.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

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RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

110	Case No.:4/46/83-ALC1/2008	Party Name:PARIKH ENTERPRISES PVT. LIMITED	Meet No/Date:7/83-ALC1/2009 13.05.2009	Status:Case Deferred
	HQ File :01/83/050/01232/AM09/	RLA File :08/24/040/00209/AM09/	Lic.No/Date:0810077614 27.01.2009	Defer Date:10.06.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 10.6.2009.			

111	Case No.:5/46/83-ALC1/2008	Party Name:RESONANCE SPECIALITY CHEMICALS PRIVATE LIMITED,	Meet No/Date:7/83-ALC1/2009 13.05.2009	Status:Case Deferred
	HQ File :01/83/050/01233/AM09/	RLA File :02/24/040/00257/AM09/	Lic.No/Date:0210122600 28.01.2009	Defer Date:10.06.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DBT. Accordingly the case may be re-listed on 10.6.2009.			

112	Case No.:6/46/83-ALC1/2008	Party Name:RESONANCE SPECIALITY CHEMICALS PRIVATE LIMITED,	Meet No/Date:7/83-ALC1/2009 13.05.2009	Status:Case Deferred
	HQ File :01/83/050/01234/AM09/	RLA File :02/24/040/00258/AM09/	Lic.No/Date:0210122601 28.01.2009	Defer Date:10.06.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DBT. Accordingly the case may be re-listed on 10.6.2009.			

113	Case No.:12/46/83-ALC1/2008	Party Name:MEGHMANI INDUSTRIES LTD,	Meet No/Date:7/83-ALC1/2009 13.05.2009	Status:Case Deferred
	HQ File :01/83/050/01240/AM09/	RLA File :08/24/040/00197/AM09/	Lic.No/Date:0810077713 29.01.2009	Defer Date:10.06.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 10.6.2009.			

114	Case No.:13/46/83-ALC1/2008	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:7/83-ALC1/2009 13.05.2009	Status:Case Deferred
	HQ File :01/83/050/01241/AM09/	RLA File :05/24/040/00689/AM09/	Lic.No/Date:0510235455 30.01.2009	Defer Date:10.06.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 10.6.2009.			

115	Case No.:14/46/83-ALC1/2008	Party Name:TETRAHEDRON LIMITED,	Meet No/Date:7/83-ALC1/2009 13.05.2009	Status:Case Deferred
	HQ File :01/83/050/01242/AM09/	RLA File :04/24/040/00239/AM09/	Lic.No/Date:0410102027 30.01.2009	Defer Date:10.06.2009
	Decision : The Committee considered the case as per agenda and decided to request the firm/RLA to provide to complete set of Hard copy of the application with in 15 days time. Accordingly the case may be re-listed on 10.6.2009			

116	Case No.:16/46/83-ALC1/2008	Party Name:SYNGENTA INDIA LIMITED	Meet No/Date:7/83-ALC1/2009 13.05.2009	Status:Case Deferred
	HQ File :01/83/050/01244/AM09/	RLA File :03/95/040/00919/AM09/	Lic.No/Date:0310505239 03.02.2009	Defer Date:10.06.2009
	Decision : The Committee considered the case as per agenda and Committee decided to refer the application to Deptt. of C&PC(Chem.Div.). Accordingly the case may be re-listed on 10.6.2009			

117	Case No.:17/46/83-ALC1/2008	Party Name:SWASTIC AUTO INDUSTRIES	Meet No/Date:7/83-ALC1/2009 13.05.2009	Status:Case Rejected
	HQ File :01/83/050/01245/AM09/	RLA File :05/24/040/00659/AM09/	Lic.No/Date:0510235667 03.02.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/L dated 9/4/09 issued by this office. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

118	Case No.:18/46/83-ALC1/2008	Party Name:SHOGUN ORGANICS LIMITED	Meet No/Date:7/83-ALC1/2009 13.05.2009	Status:Case Deferred
	HQ File :01/83/050/01246/AM09/	RLA File :03/95/040/00886/AM09/	Lic.No/Date:0310505597 04.02.2009	Defer Date:10.06.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 10.6.2009.			

119	Case No.:20/46/83-ALC1/2008	Party Name:SAINT-GOBAIN GLASS INDIA LTD	Meet No/Date:7/83-ALC1/2009 13.05.2009	Status:Case Rejected
	HQ File :01/83/050/01248/AM09/	RLA File :04/24/040/00247/AM09/	Lic.No/Date:0410102134 04.02.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/L dated 9/4/09 issued by this office. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

120	Case No.:30/7/83-ALC1/2009	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:7/83-ALC1/2009 13.05.2009	Status:Case Deferred
	HQ File :01/83/050/00093/AM10/	RLA File :30/24/040/00045/AM09/	Lic.No/Date:3010059964 04.02.2009	Defer Date:10.06.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 10.6.2009.			

121	Case No.:22/46/83-ALC1/2008	Party Name:TEC LAM INDUSTRIES	Meet No/Date:7/83-ALC1/2009 13.05.2009	Status:Case Deferred
	HQ File :01/83/050/01250/AM09/	RLA File :07/24/040/00560/AM09/	Lic.No/Date:0710062762 05.02.2009	Defer Date:10.06.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 27.5.2009.			

122	Case No.:23/46/83-ALC1/2008	Party Name:TEC LAM INDUSTRIES	Meet No/Date:7/83-ALC1/2009 13.05.2009	Status:Case Deferred
	HQ File :01/83/050/01251/AM09/	RLA File :07/24/040/00536/AM09/	Lic.No/Date:0710062763 05.02.2009	Defer Date:10.06.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 19/5/2009 issued by this office. Accordingly the case may be re-listed on 10.6.2009..			

123	Case No.:1/47/83-ALC1/2008	Party Name:VIBFAST PIGMENTS PVT. LTD.,	Meet No/Date:7/83-ALC1/2009 13.05.2009	Status:Case Approved
	HQ File :01/83/050/01252/AM09/	RLA File :08/24/040/00214/AM09/	Lic.No/Date:0810077924 05.02.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve as per written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No. 14010/96/2007-Ch.II dated 29.4.2009 as under:-			
	Item of Export	Qty	Item of Import	Qty
	Pigment Yellow 168	1 Kg	1. Ortho Nitro Aniline Para Sulphonic Acid	0.493 Kg
			2. Aceto Acet Ortho Chloro Anilide	0.472 Kg
			3. Sodium Nitrite	0.157 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:2/47/83-ALC1/2008	Party Name:VICTORY CHEMICALS	Meet No/Date:7/83-ALC1/2009 13.05.2009	Status:Case Rejected
HO File :01/83/050/01253/AM09/	RLA File :03/95/040/00916/AM09/	Lic.No/Date:0310505816	Defer Date:

		05.02.2009	
124	Decision : The Committee considered the case as per agenda. The Deptt. of C&PC (Chem. Division) forwarded written comments vide their U.O. No. 46011/116/2008/Ch.II dated 17.4.2009 for rejection of the case in M.No.3/83 dated 15.4.2009. The case is again discussed with Shri Jasbir Singh, Technical Authority with reference to his comments. He reiterated his stand for rejection. The Committee decided to reject the case. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.		

125	Case No.:11/47/83-ALC1/2008	Party Name:ASSOCIATE LUMBERS PVT. LTD.	Meet No/Date:7/83-ALC1/2009 13.05.2009	Status:Case Approved
	HQ File :01/83/050/01262/AM09/	RLA File :03/94/040/00960/AM09/	Lic.No/Date:0310506003 06.02.2009	Defer Date:
	Decision :The Committee considered the case as per agenda and Committee decided to approve the case as per SION A-3638 RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

126	Case No.:14/47/83-ALC1/2008	Party Name:Henkel CAC (P) Ltd, Mumbai	Meet No/Date:7/83-ALC1/2009 13.05.2009	Status:Case Deferred
	HQ File :01/83/050/01265/AM09/	RLA File :03/94/040/00964/AM09/	Lic.No/Date:0310062762 05.02.2009	Defer Date:10.06.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 27.5.2009.			

	Case No.:3/47/83-ALC1/2008	Party Name:AKZO NOBEL COATINGS INDIA PVT LTD,	Meet No/Date:7/83-ALC1/2009 13.05.2009	Status:Case Deferred
	HQ File :01/83/050/01254/AM09/	RLA File :07/24/040/00608/AM09/	Lic.No/Date:0710062920 09.02.2009	Defer Date:10.06.2009
	Decision :The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of			

127	written comments dated 12.5.09 offered by him the Committee decided to call for the following information from the firm as under:		
	1. Percentage pigment content and percentage solid content in export 2. Specific name of the import item wherever approved name have been provided 3. Percentage solid content in the import item namely MF resin 4. Material balance between import and export in terms of pigment content and solid content		
	Accordingly the case may be re-listed on 10.6.2009.		

128	Case No.: 15/47/83-ALC1/2008	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:7/83-ALC1/2009 13.05.2009	Status: Case Deferred
	HQ File :01/83/050/01266/AM09/	RLA File :03/95/040/00914/AM09/	Lic.No/Date:0310506228 09.02.2009	Defer Date:10.06.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 10.6.2009.			

129	Case No.: 17/47/83-ALC1/2008	Party Name:A L A CHEMICALS PVT. LTD	Meet No/Date:7/83-ALC1/2009 13.05.2009	Status: Case Deferred
	HQ File :01/83/050/01268/AM09/	RLA File :03/94/040/00916/AM09/	Lic.No/Date:0310506499 10.02.2009	Defer Date:10.06.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 10.6.2009.			

130	Case No.: 29/7/83-ALC1/2009	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:7/83-ALC1/2009 13.05.2009	Status: Case Deferred
	HQ File :01/83/050/00092/AM10/	RLA File :30/24/040/00047/AM09/	Lic.No/Date:3010060186 18.02.2009	Defer Date:10.06.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 10.6.2009.			

	Case No.: 31/7/83-ALC1/2009	Partv Name:FICUS PAX PVT. LTD..	Meet No/Date:7/83-ALC1/2009	Status: Case
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131			13.05.2009	Deferred
	HQ File :01/83/050/00094/AM10/	RLA File :07/21/040/01195/AM09/	Lic.No/Date:0710063180 20.02.2009	Defer Date:10.06.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 10.6.2009.			

132	Case No.:1/50/83-ALC1/2008	Party Name:Sartorius Stedim India Pvt. Ltd, Bangalore	Meet No/Date:7/83-ALC1/2009 13.05.2009	Status:Case Deferred
	HQ File :01/83/050/01338/AM09/	RLA File :07/24/040/00623/AM09/	Lic.No/Date:0710063295 26.02.2009	Defer Date:10.06.2009
	Decision : The Committee considered the case as per agenda. The representative of the Deptt. of C&PC present in the meeting and stated that D/L has been issued to the firm. The case is defer consideration of the case for two weeks.. Accordingly the case may be re-listed on 27.5.2009.			

133	Case No.:32/7/83-ALC1/2009	Party Name:WADPACK PRIVATE LTD.	Meet No/Date:7/83-ALC1/2009 13.05.2009	Status:Case Deferred
	HQ File :01/83/050/00095/AM10/	RLA File :07/24/040/00554/AM09/	Lic.No/Date:0710063364 02.03.2009	Defer Date:10.06.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application called for from RLA/firm. Accordingly the case may be relisted on 10.6.09			

134	Case No.:26/7/83-ALC1/2009	Party Name:THE METAL POWDER COMPANY LTD,	Meet No/Date:7/83-ALC1/2009 13.05.2009	Status:Case Deferred
	HQ File :01/83/050/00089/AM10/	RLA File :35/24/040/00057/AM09/	Lic.No/Date:3510025971 03.03.2009	Defer Date:10.06.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 10.6.2009.			

135	Case No.:24/7/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:7/83-ALC1/2009 13.05.2009	Status:Case Deferred
	HQ File :01/83/050/00087/AM10/	RLA File :10/24/040/00131/AM09/	Lic.No/Date:1010032965 17.03.2009	Defer Date:10.06.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 10.6.2009.			

136	Case No.:22/7/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:7/83-ALC1/2009 13.05.2009	Status:Case Deferred
	HQ File :01/83/050/00085/AM10/	RLA File :10/24/040/00124/AM09/	Lic.No/Date:1010033088 24.03.2009	Defer Date:10.06.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 10.6.2009.			

137	Case No.:10/7/83-ALC1/2009	Party Name:DUJODWALA PAPER CHEMICALS LTD	Meet No/Date:7/83-ALC1/2009 13.05.2009	Status:Case Deferred
	HQ File :01/83/050/00073/AM10/	RLA File :03/94/040/01105/AM09/	Lic.No/Date:0310513252 25.03.2009	Defer Date:10.06.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 10.6.2009.			

138	Case No.:18/7/83-ALC1/2009	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:7/83-ALC1/2009 13.05.2009	Status:Case Deferred
	HQ File :01/83/050/00081/AM10/	RLA File :10/24/040/00133/AM09/	Lic.No/Date:1010033104 25.03.2009	Defer Date:10.06.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 10.6.2009.			

	Case No.:20/7/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:7/83-ALC1/2009 13.05.2009	Status:Case Deferred
	HO File :01/83/050/00083/AM10/	RLA File :10/24/040/00129/AM09/	Lic.No/Date:1010033107	Defer

139			25.03.2009	Date:10.06.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 10.6.2009.				

140	Case No.:21/7/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:7/83-ALC1/2009 13.05.2009	Status:Case Deferred
	HQ File :01/83/050/00084/AM10/	RLA File :10/24/040/00130/AM09/	Lic.No/Date:1010033108 25.03.2009	Defer Date:10.06.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 10.6.2009.			

141	Case No.:27/7/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:7/83-ALC1/2009 13.05.2009	Status:Case Deferred
	HQ File :01/83/050/00090/AM10/	RLA File :10/24/040/00127/AM09/	Lic.No/Date:1010033105 25.03.2009	Defer Date:10.06.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 10.6.2009.			

142	Case No.:28/7/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:7/83-ALC1/2009 13.05.2009	Status:Case Deferred
	HQ File :01/83/050/00091/AM10/	RLA File :10/24/040/00128/AM09/	Lic.No/Date:1010033106 25.03.2009	Defer Date:10.06.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 10.6.2009.			

143	Case No.:8/7/83-ALC1/2009	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:7/83-ALC1/2009 13.05.2009	Status:Case Deferred
	HQ File :01/83/050/00071/AM10/	RLA File :03/95/040/00810/AM09/	Lic.No/Date:0310513427 26.03.2009	Defer Date:10.06.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 10.6.2009.			

144	Case No.: 9/7/83-ALC1/2009	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:7/83-ALC1/2009 13.05.2009	Status: Case Deferred
	HQ File :01/83/050/00072/AM10/	RLA File :03/95/040/00669/AM09/	Lic.No/Date:0310513426 26.03.2009	Defer Date:10.06.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 10.6.2009.			

145	Case No.: 14/7/83-ALC1/2009	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:7/83-ALC1/2009 13.05.2009	Status: Case Deferred
	HQ File :01/83/050/00077/AM10/	RLA File :03/95/040/00812/AM09/	Lic.No/Date:0310513757 30.03.2009	Defer Date:10.06.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 10.6.2009.			

146	Case No.: 17/7/83-ALC1/2009	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:7/83-ALC1/2009 13.05.2009	Status: Case Deferred
	HQ File :01/83/050/00080/AM10/	RLA File :03/95/040/00638/AM09/	Lic.No/Date:0310513761 30.03.2009	Defer Date:10.06.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 10.6.2009.			

147	Case No.: 25/7/83-ALC1/2009	Party Name:SUD-CHEMIE INDIA PVT LTD.	Meet No/Date:7/83-ALC1/2009 13.05.2009	Status: Case Approved
	HQ File :01/83/050/00088/AM10/	RLA File :10/24/040/00147/AM09/	Lic.No/Date:1010033263 31.03.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No. 14010/23/2004-Ch.II dated 17.7.2007 on repeat basis as under:-			
Item of Export		Qty	Item of Import	Qty
Sulphuric Acid Catalyst C-116 CS		1 Kg	1. Celite	0.760 Kg

Containing: Celite: min 70-72% Ammonium Metavandate: Min 9-10%	2. Ammonium Metavanadate	0.108 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

148	Case No.: 12/7/83-ALC1/2009	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:7/83-ALC1/2009 13.05.2009	Status: Case Deferred
	HQ File :01/83/050/00075/AM10/	RLA File :03/94/040/01123/AM09/	Lic.No/Date:0310514095 01.04.2009	Defer Date:10.06.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 10.6.2009.			

149	Case No.: 16/7/83-ALC1/2009	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:7/83-ALC1/2009 13.05.2009	Status: Case Deferred
	HQ File :01/83/050/00079/AM10/	RLA File :03/95/040/00809/AM09/	Lic.No/Date:0310514012 01.04.2009	Defer Date:10.06.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 10.6.2009.			

150	Case No.: 1/3/83-ALC1/2009	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:7/83-ALC1/2009 13.05.2009	Status: Case Deferred
	HQ File :01/83/050/00010/AM10/	RLA File :10/24/040/00148/AM09/	Lic.No/Date:1010033307 03.04.2009	Defer Date:10.06.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Boarde. Accordingly the case may be re-listed on 10.6.2009.			

151	Case No.: 5/3/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:7/83-ALC1/2009 13.05.2009	Status: Case Deferred
	HQ File :01/83/050/00014/AM10/	RLA File :10/24/040/00146/AM09/	Lic.No/Date:1010033304 03.04.2009	Defer Date:10.06.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for			

wants of comments from the Spices Board. Accordingly the case may be re-listed on 10.6.2009.

152	Case No.:6/3/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:7/83-ALC1/2009 13.05.2009	Status:Case Deferred
	HQ File :01/83/050/00015/AM10/	RLA File :10/24/040/00149/AM09/	Lic.No/Date:1010033306 03.04.2009	Defer Date:10.06.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 10.6.2009.			

153	Case No.:2/3/83-ALC1/2009	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:7/83-ALC1/2009 13.05.2009	Status:Case Deferred
	HQ File :01/83/050/00011/AM10/	RLA File :10/24/040/00118/AM09/	Lic.No/Date:1010033329 06.04.2009	Defer Date:10.06.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 10.6.2009.			

154	Case No.:3/3/83-ALC1/2009	Party Name:KAJARIA CERAMICS LTD	Meet No/Date:7/83-ALC1/2009 13.05.2009	Status:Case Deferred
	HQ File :01/83/050/00012/AM10/	RLA File :05/24/040/00733/AM09/	Lic.No/Date:0510239498 06.04.2009	Defer Date:10.06.2009
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dated 12.5.09 offered by him the Committee decided to call for the following information from the firm as under: 1. Production/consumption data of the item of export certified by Central Excise for the last one year. Accordingly the case may be re-listed on 10.6.2009.			

	Case No.:4/3/83-ALC1/2009	Party Name:AJANTA OFFSET & PACKAGINGS LTD.	Meet No/Date:7/83-ALC1/2009 13.05.2009	Status:Case Deferred
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155	HQ File :01/83/050/00013/AM10/	RLA File :05/24/040/00721/AM09/	Lic.No/Date:0510239502 06.04.2009	Defer Date:10.06.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 10.6.2009.				

156	Case No.:15/7/83-ALC1/2009	Party Name:VICTORY CHEMICALS	Meet No/Date:7/83-ALC1/2009 13.05.2009	Status:Case Deferred
	HQ File :01/83/050/00078/AM10/	RLA File :03/95/040/01045/AM09/	Lic.No/Date:0310514722 06.04.2009	Defer Date:10.06.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 10.6.2009.				

157	Case No.:11/7/83-ALC1/2009	Party Name:NEW (INDIA) IMAGING INDUSTRIES PVT. LTD.	Meet No/Date:7/83-ALC1/2009 13.05.2009	Status:Case Deferred
	HQ File :01/83/050/00074/AM10/	RLA File :03/95/040/01041/AM09/	Lic.No/Date:0310514875 08.04.2009	Defer Date:10.06.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 10.6.2009.				

158	Case No.:13/7/83-ALC1/2009	Party Name:GODREJ INDUSTRIES LTD.,	Meet No/Date:7/83-ALC1/2009 13.05.2009	Status:Case Deferred
	HQ File :01/83/050/00076/AM10/	RLA File :03/94/040/01126/AM09/	Lic.No/Date:0310515020 09.04.2009	Defer Date:10.06.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 10.6.2009.				

159	Case No.:19/7/83-ALC1/2009	Party Name:BANCO PRODUCTS (INDIA) LIMITED	Meet No/Date:7/83-ALC1/2009 13.05.2009	Status:Case Deferred
	HQ File :01/83/050/00082/AM10/	RLA File :34/24/040/00216/AM09/	Lic.No/Date:3410023979 15.04.2009	Defer Date:10.06.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for				

wants of comments from the DIPP. Accordingly the case may be re-listed on 10.6.2009.

160	Case No.:1/7/83-ALC1/2009	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:7/83-ALC1/2009 13.05.2009	Status:Case Approved
	HQ File :01/83/050/00064/AM10/	RLA File :08/24/040/00019/AM10/	Lic.No/Date:0810079683 01.05.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No. 14010/188/2003-Ch.III dated 6.2.2006 on repeat basis as under:-			
	Item of Export	Qty	Item of Import	Qty
	Reactive Black ANN (Reactive Black WNN)	1 Kg	1. H-Acid 2. Aniline Oil 3. J Acid 4. Meta Phenylene Diamine 4-Sulfonic Acid 5. Sodium Nitrite	9.228 Kg 0.348 Kg 0.030 Kg 0.070 Kg 0.150 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

161	Case No.:2/7/83-ALC1/2009	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:7/83-ALC1/2009 13.05.2009	Status:Case Approved
	HQ File :01/83/050/00065/AM10/	RLA File :08/24/040/00020/AM10/	Lic.No/Date:0810079684 01.05.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No. 14010/188/2003-Ch.III dated 5.4.2004 on repeat basis as under:-			
	Item of Export	Qty	Item of Import	Qty
	Acid Brown 282 (Acid Brown KGR)	1 Kg	1. 6-Nitro 1-Diazo 2-Naphthol 4-Sulfonic Acid 2. Beta Naphthol	0.800 Kg 0.195 Kg

		3. Salicylic Acid 4. Phenyl Methyl Pyrazolone	0.160 Kg 0.236 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

162	Case No.:3/7/83-ALC1/2009	Party Name:SYNGENTA INDIA LIMITED	Meet No/Date:7/83-ALC1/2009 13.05.2009	Status:Case Deferred
	HQ File :01/83/050/00066/AM10/	RLA File :03/95/040/00049/AM10/	Lic.No/Date:0310518087 01.05.2009	Defer Date:10.06.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application called for from RLA/firm. Accordingly the case may be relisted on 10.6.09			

163	Case No.:4/7/83-ALC1/2009	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:7/83-ALC1/2009 13.05.2009	Status:Case Deferred
	HQ File :01/83/050/00067/AM10/	RLA File :05/24/040/00050/AM10/	Lic.No/Date:0510240791 04.05.2009	Defer Date:10.06.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 10.6.2009.			

164	Case No.:5/7/83-ALC1/2009	Party Name:A.M.TODD COMPANY INDIA PRIVATE LIMITED	Meet No/Date:7/83-ALC1/2009 13.05.2009	Status:Case Deferred
	HQ File :01/83/050/00068/AM10/	RLA File :03/94/040/00021/AM10/	Lic.No/Date:0310518211 04.05.2009	Defer Date:10.06.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application called for from RLA/firm. Accordingly the case may be relisted on 10.6.09			

165	Case No.:6/7/83-ALC1/2009	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:7/83-ALC1/2009 13.05.2009	Status:Case Deferred
	HQ File :01/83/050/00069/AM10/	RLA File :03/95/040/00033/AM10/	Lic.No/Date:0310518340 04.05.2009	Defer Date:10.06.2009

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application called for from RLA/firm. Accordingly the case may be relisted on 10.6.09

166	Case No.: 7/7/83-ALC1/2009	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:7/83-ALC1/2009 13.05.2009	Status: Case Deferred
	HQ File :01/83/050/00070/AM10/	RLA File :03/95/040/01037/AM09/	Lic.No/Date:0310518342 04.05.2009	Defer Date:10.06.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application called for from RLA/firm. Accordingly the case may be relisted on 10.6.09			

167	Case No.: 33/7/83-ALC1/2009	Party Name:KLJ ORGANIC LTD.	Meet No/Date:7/83-ALC1/2009 13.05.2009	Status: Case Deferred
	HQ File :01/83/050/00096/AM10/	RLA File :05/24/040/00058/AM10/	Lic.No/Date:0510240904 06.05.2009	Defer Date:10.06.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 10.6.2009.			

168	Case No.: 34/7/83-ALC1/2009	Party Name:KLJ ORGANIC LTD.	Meet No/Date:7/83-ALC1/2009 13.05.2009	Status: Case Deferred
	HQ File :01/83/050/00097/AM10/	RLA File :05/24/040/00021/AM10/	Lic.No/Date:0510240905 06.05.2009	Defer Date:10.06.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 10.6.2009.			

169	Case No.: 35/7/83-ALC1/2009	Party Name:KLJ ORGANIC LTD.	Meet No/Date:7/83-ALC1/2009 13.05.2009	Status: Case Deferred
	HQ File :01/83/050/00098/AM10/	RLA File :05/24/040/00022/AM10/	Lic.No/Date:0510240906 06.05.2009	Defer Date:10.06.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 10.6.2009.			

170	Case No.:36/7/83-ALC1/2009	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:7/83-ALC1/2009 13.05.2009	Status:Case Deferred
	HQ File :01/83/050/00099/AM10/	RLA File :03/94/040/00071/AM10/	Lic.No/Date:0310518796 07.05.2009	Defer Date:10.07.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application called for from RLA/firm. Accordingly the case may be relisted on 10.6.09			

171	Case No.:37/7/83-ALC1/2009	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:7/83-ALC1/2009 13.05.2009	Status:Case Approved
	HQ File :01/83/050/00100/AM10/	RLA File :08/24/040/00229/AM09/	Lic.No/Date:0810079840 07.05.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve as per written comments of Deptt. of C&PC (Chem. Division) forwarded vide their U.O. No. 14010/39/2006-Ch.III dated 9.5.2006 on repeat basis as under:-			
	Item of Export	Qty	Item of Import	Qty
	Reactive Brilliant Blue JR (dye content: 83%)	1 Kg	1. Bromamine Acid Meta Base Vinyl sulphone	0.650 Kg 0.366 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Date:21.05.2009

Place:New Delhi

S.S.Mohan

Foreign Trade Development Officer